

Central Administrative Tribunal, Principal Bench

Original Application No. 2182 of 2002

M.A. No. 1790/2002

New Delhi, this the 20th day of August, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. Pulkit Sah S/o Ayodhi Sahu
Sector-4/1185, R.K. Puram
New Delhi-22
2. Narendra Narang S/o H.L. Narang
D-296, Nirman Vihar
Delhi-92
3. Smt. Alka Sohal w/o A.K. Sohal
85-A, DDA LIG Flat, Rajouri Garden,
New Delhi-27
4. T.R. Sawariya s/o late Shri Ram Singh
I-2nd 193 Madangir,
New Delhi-62

.... Applicants

(By Advocate: Shri Deepak Verma)

Versus

1. The Secretary
Dept. of Personnel & Training (DOPT)
North Block, New Delhi
2. The Secretary
Dept. of Expenditure
Ministry of Finance
North Block, New Delhi
3. The Secretary
Staff Selection Commission
Block-12, CGO Complex, Lodi Road,
New Delhi-3

.... Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

M.A. 1790/2002 for joining together in a single
OA, is allowed.

2. Applicants, who are working as Data Entry
Operators (DEO-B) with the Staff Selection Commission,
respondent no. 3 herein, by the present OA seek directions
to grant them financial upgradation in terms of the Assured
Career Progression Scheme (ACP Scheme) of 9.8.99 (Annexure

A-4). Applicants no.1 to 3 were appointed to the aforesaid post in 1979 whereas applicant no.4 was appointed in 1983 in the scale of Rs.1350-2200 (pre-revised). After the 5th Pay Commission recommendations were issued, they were placed in the scale of Rs.4500-7000 w.e.f 1.1.96. According to them, they are entitled to first financial upgradation on completion of 12 years service in the scale of Rs.5000-8000 attached to the post of DEO-C. Applicants have submitted their representation on 29.8.2001 claiming the aforesaid financial upgradation. By a communication of 4.9.2001 (Annexure A-1), they have been intimated that their claim is under consideration of the Commission in consultation with the Department of Personnel and Training. Though a period of almost a year has gone-by, no decision in respect of the aforesaid claim has been taken. This, in substance, is a grievance made out in the present OA.

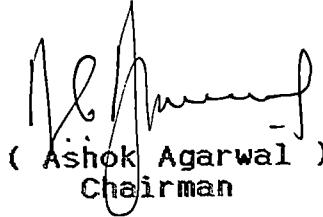
3. Having regard to the aforesated claims raised, we find that interests of justice will be duly met by disposing of the present OA at this very stage even without issuing notices with a direction to the respondents to take an expeditious decision on the aforesaid claim and communicate the same to the applicants. In case their claim is found to be in order, benefit of aforesaid financial upgradation should be extended in their favour w.e.f. 9.8.99, the date when the aforesaid Scheme has come into force. This be done within a period of three months from the date of service of a copy of this order. We direct accordingly. We further direct that the present OA



... may also be considered as an additional representation while deciding the aforesaid claim. Present OA is disposed of in the aforesated terms.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/dkm/